

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A. No. 757/90

~~TxXXXXX~~

198

DATE OF DECISION 20-3-1991

Ramakant Tarachandji Kataria Petitioner

Advocate for the Petitioner(s)

Versus

Govt. of India, Ministry of Defence & Ors. Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. A.P.Bhattacharya, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? NO
2. To be referred to the Reporter or not ? Yes.
3. Whether their Lordships wish to see the fair copy of the Judgement ? Yes.
4. Whether it needs to be circulated to other Benches of the Tribunal ? NO

A.P. Bhattacharya
(A.P.BHATTACHARYA)
Member (J)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

(3)

O.A.757/90

Ramakant Tarachandji Kataria,
R/o. Plot No.119,
Near Hanuman Mandir,
Gandhi Nagar,
Napur.

.. Applicant

vs.

1. Government of India,
through
Ministry of Defence,
New Delhi.
2. The Chief of Army Staff,
Govt. of India,
Ministry of Defence,
New Delhi - 11.
3. Commanding Officer,
Topkhana Abhilekha,
Artillary Records,
Nashik Road Camp,
Nashik(M.S.)

.. Respondents

Coram: Hon'ble Member(J) Shri A.P.Bhattacharya

Hon'ble Member(A)Shri P.S.Chaudhuri

ORAL JUDGMENT:
(Per A.P.Bhattacharya, Member(J))

Date : 20-3-1991

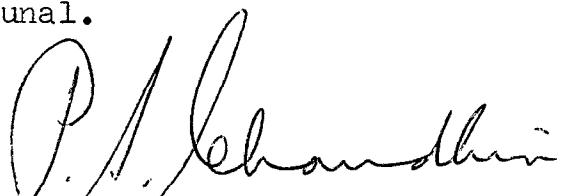
This case has been called twice and none has appeared either for the applicant or for the respondents. Considering the facts as stated in the application we do not find any necessity to adjourn admission hearing of this application to another date.

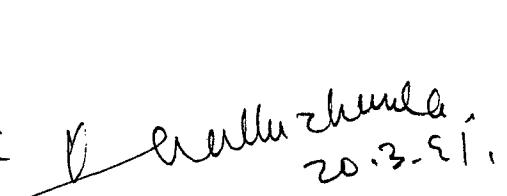
2. Applicant Shri Ramakant has stated in the application that he is an Ex-Army personnel. Initially he was appointed as ^aWireless Operator in the Military services under the Ministry of Defence, Govt. of India. He feels aggrieved as he had been discharged from Military services. From Annexure 'D' to the application we find that while rejecting his appeal against rejection of disability pension he had been described as "Ex GNR".

(u)

As he was a member of the Military his service matter cannot be entertained by this Tribunal under Section 2(a) of the Administrative Tribunals Act, 1985. Such being the position we direct that the application along with the papers be returned to the advocate for seeking relief in the appropriate forum.

3. A copy of this order along with a skeleton file be maintained in the Registry of the Tribunal.


(P.S. CHAUDHURI)
Member (A)


(A.P. BHATTACHARYA)
Member (J)
20.3.91.